GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI.

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 1333

ANSWERED ON 09.02.2023

NOC FOR GROUND WATER EXTRACTION

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Will the Minister of JAL SHAKTI be pleased to state:

- (a) the number of NOCs issued by the Government for ground water extraction to projects and units of big corporates during the last five years, State/UT-wise;
- (b) the number of such projects and units extracting ground water with expired NOCs;
- (c) the applicable penalties, if any, for extraction without such NOCs; and
- (d) whether the Government proposes to introduce a dedicated ground water extraction policy to regulate legal and illegal extraction of ground water in the country and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

- (a) Central Ground Water Authority (CGWA) has issued 12,650 *No Objection Certificates* (NOCs) for groundwater extraction to the industries/units drawing 10,000 litre per day and above during last 5 years (01.01.2018-31.12.2022) in 19 States regulated by them. State-wise numbers are given at **Annexure**.
- **(b)** As per data available on NOC Portal (NOCAP) maintained by the CGWA, NOC renewal is due for 1,133 industries/project proponents (drawing groundwater 10,000 litre per day and above).
- (c) As per the groundwater regulation and control guidelines dated 24 Sep 2020 notified by the Ministry, the extraction of ground water by industries, infrastructure units and mining projects without a valid NOC from appropriate authority shall be considered illegal and such entities shall be liable to pay environmental compensation. The guidelines are available at the following URL:https://jalshakti-dowr.gov.in/sites/default/files/CGWA GWExtraction Notification 24-09-2020.pdf
- (d) Ministry has already notified guidelines dated 24 Sep 2020 for regulation and control of groundwater with pan India applicability by industries, infrastructure and mining projects.

The guideline is a detailed policy document addressing all the relevant issues pertaining to groundwater sustainability like use of treated sewage water, use of latest water efficient technologies, annual water audit to reduce future use, impact assessment for extraction beyond certain limit, adoption of roof top rainwater harvesting in premises, working towards crop rotation/diversification, bringing suitable water pricing etc in agriculture sector etc. Further, the guideline lays down water abstraction/restoration charges for extraction of groundwater, penalties for violations of provisions of guidelines, environmental compensation for illegal extractions etc.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1333 TO BE ANSWERED IN LOK SABHA ON 09.02.2023 REGARDING "NOC FOR GROUND WATER EXTRACTION".

State-wise numbers of NOC letters issued by CGWA to industries/project proponents including big corporates during last five years.

S. No.	State/ UT	NOCs issued
1	ANDAMAN AND NICOBAR ISLANDS	31
2	ARUNACHAL PRADESH	17
3	ASSAM	579
4	BIHAR	419
5	CHHATTISGARH	1622
6	DADRA & NAGAR HAVELI AND DAMAN & DIU	265
7	GUJARAT	2625
8	JHARKHAND	371
9	MADHYA PRADESH	453
10	MAHARASHTRA	1390
11	MANIPUR	2
12	MEGHALAYA	27
13	MIZORAM	0
14	NAGALAND	6
15	ODISHA	1814
16	RAJASTHAN	2179
17	SIKKIM	29
18	TRIPURA	36
19	UTTARAKHAND	785
	Total	12650
